

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/141/ (IB)/2017  
NAME OF THE PETITIONER(S) : JOIN UP CORPORATION  
NAME OF THE RESPONDENT(S) : SAFIRE MACHINERY COMPANY PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

v. John Acquis  
respondent

Subhang Nair  
Advocate

Petitioner

**ORDER**

Counsel for petitioner present. Counsel for respondents also present. Counsel for respondents submitted that invoices submitted by the petitioner and their invoices are not tallying. It has been directed that to the extent of dispute of the payment the rest of the money to be paid before the next date of hearing. If any reply is to be filed, the same may be done within three weeks. Put up on **04.07.2017 at 2.30 P.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)